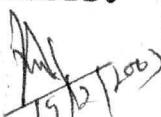


NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

19.02.03

Ld. Counsel for the Applicant is present. The Respondents are absent on call. No steps ~~taken~~ by them to file any counter. Therefore, put up before the Bench for further orders.



REGISTRAR

on Memo

(Counter not filed)

M.A. 167/03 for app. orders.

Copy not sent.

16/2/03

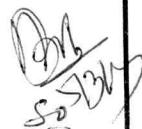
Bench

On dt. 27.2.03

Copies of order

handed over to counsels for both sides.

17/2/03



D.B.
S.D.W.

Order dated 27.2.2003

By filing Memo dated 27.2.2003 counsel for the applicant craves indulgence of the Tribunal seeking permission to withdraw this Original Application inasmuch as the applicant's grievance has been met by virtue of advertisement at Annexure-R/1 to M.A.167/03.

Heard Shri A.K.Bose, learned Senior Standing Counsel for the Respondents.

In view of memo filed and submission made, this O.A. is disposed of as withdrawn.

M.A.167/03 is disposed of accordingly.

VICE-CHAIRMAN

MEMBER (JUDICIAL)

